

(c) whether any committee has been constituted for this purpose ; and

(d) if so, the time by which the said committee is likely to submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). There is no proposal under consideration of the Government for expanding the Territorial Army with a view to reducing the burden on the regular army. A Committee has, however, been set up by the Government to go into the question of the concept, role and employment of the Territorial Army.

[English]

Safety Measures

420. SHRI CHITTA BASU : Will the PRIME MINISTER be pleased to state :

Sl. No.	Signalling Description	To be completed in 95-96	To be completed in 1996-97
1.	Fouling Mark to Fouling Mark Track Circuiting	146 Stations	216 Stations
2.	Fouling Mark to Block Seciton Limit	275 Stations	404 Stations
3.	Other loop lines	17 Stations	22 Stations
4.	Funds allotted	Rs. 34 Crore (Approx.)	Rs. 50 Crore (Provi)

2. Telecommunication Works

Two schems for provision of Universal Train Radio Communication between driver, guard and nearest station at a cost of Rs. 3.68 crore and Rs. 1.64 crore respectively on Southern and Central Railway have been proposed.

The works for similar facilities in electrified sections are being proposed in Works Programme 1996-97, which is under process, costing about Rs. 50 crore. These schemes will also take 2 years for execution after approval.

(c) Yes, Sir.

(a) whether the Government have recently announced time-bound implementation targets for safety schemes like track-signalling and wireless communications schemes etc. in the Railways ;

(b) if so, the details of the schemes to be implemented during the current financial year and the coming two years and the amount of funds allocated for these Schemes, Scheme-wise ;

(c) whether the Government have since set up a high level Group for improving the safety measures ; and

(d) if so, the recommendations of the Group and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) The details of the schemes for track circuiting on trunk routes and main run through lines and wierless communication to be implemented during the current financial year and the next year and the funds allotted for these schemes are as under :

(d) The Group has not yet completed its study. Action will be taken on receipt of its report.

Legal Service Authority

421. SHRI VIJOY KUMAR YADAV : Will the PRIME MINISTER be pleased to state :

(a) the main features of recently formed Legal Services Authority Act, 1987 ; and

(b) the steps taken by the Government to ensure the benefits of this Act only to poor and weaker sections of the society ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). The object of the Legal Services Authorities Act, 1987, which has been brought into force by the Central Government w.e.f. 9.11.1995, has been dealt with in section 4 of the Act, which consists of two parts viz., to provide the Lok Adalat a statutory base and its decision a decree of the court and to encourage Lok Adalat system as Alternative Dispute Resolution Forum on permanent basis as supplement to the established courts.

Its second object is to inculcate Legal Literacy and Legal Awareness among the weaker sections of the society viz., Scheduled Castes, Scheduled Tribes, other Backward Classes, handicapped, women etc. and to provide preventive and strategic Legal Aid Programmes in that behalf.

The Executive Chairman of National Legal Services Authority (NALSA) has been nominated. The constitution of the NALSA and also the Supreme Court Legal Services Committee are in the process.

Chapter III of the Act relates to the constitution of State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority, and Taluk Legal Services Committee for every Taluk/Mandal or a group of Taluks or Mandals.

Only a few States viz., Andhra Pradesh, Himachal Pradesh, Rajasthan and Sikkim have sent rules; other States are yet to frame the rules. Unless the rules are made and gazetted, Chapter III cannot be brought into force in the respective States. Government of India is awaiting the rules from State Governments in consultation with the High Courts.

Army Canteen

422. SHRI SRIBALLAV PANIGRAHI : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the fraud involving lakhs of rupees committed in Air Force Canteen at Jodhpur and Army Canteen at Dehradun ;

(b) if so, the details thereof ;

(c) whether any F.I.R.'s were lodged with the police ;

(d) if not, the reasons therefor ; and

(e) the steps Government propose to take in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI

MALLIKARJUN) : (a) to (e). Unit Run Canteens are the private entities, owned and managed by the Units / Formations concerned of the Army, Navy and Air Force. Their funds are non-public private regimental funds and Government has no control / jurisdiction over them. However, position has been checked from the Army Units concerned at Dehradun which has confirmed that no fraud involving any amount has taken place in any of the canteens under Headquarters Dehradun sub-area. During periodical inspection by the Management of the Air Force Canteen at Jodhpur, some deficiencies were observed and the defaulting canteen employees have been proceeded against for disciplinary action.

Government Accommodation

423. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether it is pre-requisite for the regularisation of Government accommodation in the name of either the son or the daughter of a Government servant to be residing with him and not claiming the house rent allowance ;

(b) if so, the reasons and justification thereof ;

(c) the steps taken to do away with the procedure ;

(d) whether regularisation of Government accommodation has been denied on the ground that the son or daughter had not been residing with the retiring Government servant and claiming H.R.A. in spite of the fact that they were prepared to deposit in lump sum the H.R.A. as required ;

(e) if so, the number of such cases in the last three years and the steps taken to show magnanimity by the Government to the retiring public servant in providing a shelter to him on superannuation ;

(f) whether there is any proposal to simplify the procedures and to assure shelter to the Government servants on superannuation who do not possess any house of their own ; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) Yes, Sir.

(b) Regularisation is a welfare measure intended for providing shelter to the retired Government servants. This